

RATIFIED MINUTES OF MEETING No.22/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 31.01.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 22/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 31.01.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 16.03.2015 was sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 14.03.2017.				

2	Case No.: 21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note dated 31.01.2017. (Copy to be sent to the firm & RA).				

RA may take further necessary action accordingly.

3	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date: 14.03.2017
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 14.03.2017.				

4	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date: 14.03.2017
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 14.03.2017.				

5	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date: 14.03.2017
Decision: The committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for comments. Case is deferred to 14.03.2017.				

6	Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 14.03.2017.				

7	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 07.04.2016 sent to DHI on 12.04.2016 for comments. Case is deferred to 14.03.2017.				

8	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
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HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date: 14.03.2017
Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 14.03.2017.			

Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
9 HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 14.03.2017.			

Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
10 HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 14.03.2017.			

Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
11 HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 14.03.2017.			

Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
12 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date: 14.03.2017
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.03.2017.			

Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
13 HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date: 14.03.2017
Decision: The committee noted that a letter to the firm seeking clarification may be sent.			

Case is deferred to 14.03.2017.

14	Case No.: 12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for comments. Case is deferred to 14.03.2017.				

15	Case No.: 11/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00386/AM17/	RLA File :07/24/040/00089/AM16/	Lic.No/Date:0710108727 15.09.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/15 dated 31.01.2017 on repeat basis as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1030 Kgs., 515 Kgs. & 103 Kgs. respectively as 1.03 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3 respectively after taking 2/3 rd recovery from scrap. RA may take further necessary action accordingly.				

16	Case No.: 20/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00395/AM17/	RLA File :07/24/040/00088/AM16/	Lic.No/Date:0710108728 15.09.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/16 dated 31.01.2017 as under:- 1. Taking clue from SION C-227, quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.				

17	Case No.: 16/16/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date: 14.03.2017
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 02.11.2015 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 14.03.2017.				

18	Case No.: 6/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH	Meet No/Date:22/80-ALC2/2016	Status: Approved
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कें० पी० सिंह/K. P. SINGH
उप. महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	PERFORMANCE MATERIALS PVT LTD	31.01.2017	
HQ File :01/80/050/00381/AM17/	RLA File :07/24/040/00123/AM15/	Lic.No/Date:0710109348 03.02.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/18 dated 31.01.2017 as under:- 1. Taking clue from SION C-227, quantity of import item at Sl. No. 1 may be allowed as 1.10 Kgs./Kg. content in the export product. 2. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.			

19	Case No.:20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 13.09.2016 has been sent to DEIT on 26.10.2016 for examination and comments. Case is deferred to 14.03.2017.				

20	Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016 for comments. Case is deferred to 14.03.2017.				

21	Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's additional information dated 08.11.2016 sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 14.03.2017.				

22	Case No.:2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 14.03.2017.				

23	Case No.:3/7/80-ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date:22/80-ALC2/2016	Status: Deferred
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के० पी० सिंह / K. P. SINGH
 उप महा निदेशक, विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	31.01.2017	
		Lic.No/Date:0510398362 03.05.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 20.12.2016 sent to the firm on 12.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.			

Case No.: 2/7/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00223/AM17/	RLA File :03/95/040/00743/AM16/	Lic.No/Date:0310804703 16.05.2016	Defer Date: 14.03.2017
24	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 20.12.2016 sent to the firm on 11.01.2017 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.		

Case No.: 4/7/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
HQ File :01/80/050/00225/AM17/	RLA File :31/83/040/00009/AM17/	Lic.No/Date:3110066146 16.05.2016	
25	Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note dated 31.01.2017 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.		

Case No.: 12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date: 14.03.2017
26	Decision: The Committee noted that the firm's application has been forwarded to DHI on 29.12.2016 for comments. Case is deferred to 14.03.2017.		

Case No.: 10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date: 14.03.2017
27	Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 14.03.2017.		

28	Case No.:23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 14.03.2017.				

29	Case No.:13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's reply dated 26.09.2016 has been sent to MSME (Chemical) on 03.10.2016 for comments. Case is deferred to 14.03.2017.				

30	Case No.:8/16/80-ALC2/2016	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Rejected
	HQ File :01/80/050/00383/AM17/	RLA File :34/24/040/00027/AM17/	Lic.No/Date:3410042233 01.06.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.12.2016 and final reminder on 12.01.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

31	Case No.:7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 14.03.2017.				

32	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 14.03.2017.				

33	Case No.:7/19/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910063935	Defer

:01/80/050/00402/AM17/	:09/24/040/00192/AM17/	15.07.2016	Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
34 HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:6/13/80-ALC2/2016	Party Name: GLOBE HI-FABS LLP	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
35 HQ File :01/80/050/00347/AM17/	RLA File :05/23/040/00213/AM17/	Lic.No/Date:0510399446 11.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
36 HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 02.12.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
37 HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date:0310807145 16.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that RA should confirm if the application has been made on repeat basis and there is no need of ratification of norms. If not, RA may inform the Committee and send a copy of application inviting attention to these minutes. Case is deferred to 14.03.2017.			

Case No.:9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
38 HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 20.09.2016 for comments. Case is deferred to 14.03.2017.			

39	Case No.:17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the deficiency (raised by DIPP) letter sent to the firm on 11.01.2017. However, as the firm has sought time to furnish the reply vide e-mail dated 30.01.2017, NC decided to allow the firm 30 days time to furnish reply. Case is deferred to 14.03.2017.				

40	Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 14.03.2017.				

41	Case No.:19/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00394/AM17/	RLA File :56/24/040/00030/AM17/	Lic.No/Date:5610004984 30.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 11.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.				

42	Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

43	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 14.03.2017.				

44	Case No.:15/16/80-	Party Name: MOTHERSON	Meet No/Date:22/80-	Status:
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कें पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2016	SUMI SYSTEMS LIMITED	ALC2/2016 31.01.2017	Deferred
HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:15/19/80- ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Approved
HQ File :01/80/050/00410/AM17/	RLA File :03/95/040/00402/AM17/	Lic.No/Date:0310807593 02.09.2016	
45 Decision: The committee decided to ratify the norms based upon the written recommendation of DRDO vide letter No. DIC/SCOMET/4802/M/01 dated 11.01.2017 as under:- "Import item No. 1 to 33 allowed on net to net basis with accountability clause". RA may take further necessary action accordingly.			

Case No.:16/19/80- ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00411/AM17/	RLA File :03/95/040/00330/AM17/	Lic.No/Date:0310807586 02.09.2016	Defer Date: 14.03.2017
46 Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/46 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights. 5. Separate weights of Forged Shells & PTCs in import item at Sl. No. 3 and basis for the quantity of PTCs. Case is deferred to 14.03.2017.			

Case No.:17/19/80- ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00412/AM17/	RLA File :03/95/040/00387/AM17/	Lic.No/Date:0310807591 02.09.2016	Defer Date: 14.03.2017
47 Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/46 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 4, 5, 7, 12 & 13 in Nos. also in addition to their weights. 5. Quantity of import item at Sl. No. 6 in meters. also in addition to its weight.			

6. Detailed calculations for the quantity of import item at Sl. No. 6 supported by length and number of pipes in the export products.
7. Separate weights of Formed Heads & Test Coupons in import item at Sl. No. 7 and basis for the quantity of Test Coupons.

Case is deferred to 14.03.2017.

48	Case No.:39/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

49	Case No.:42/19/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00437/AM17/	RLA File :05/23/040/00257/AM17/	Lic.No/Date:0510399618 05.09.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/49 dated 31.01.2017 as under:-				
1. Net Empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 51 MT, 51 MT, 26.35 MT & 26.35 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3 & 6. 3. Quantities of import items at Sl. No. 1, 2 & 6 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. 4. Total quantity of import items at Sl. No. 1 & 2 put together may be restricted as 75728 Kgs. 5. Quantity of import item at Sl. No.3 may be allowed as 29774 Kgs. (11888 Meters) inclusive of 2 % wastage. 6. Quantities of import items at Sl. No. 4, 5, 7 & 8 may be allowed on net to net basis with accountability clause. 7. Quantities of import items at Sl. No. 9 & 10 may be allowed as applied for i.e. 2000 Kgs. each.				
RA may take further necessary action accordingly.				

50	Case No.:27/19/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00422/AM17/	RLA File :05/23/040/00205/AM17/	Lic.No/Date:0510399629 06.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

51	Case No.:18/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310807654	Defer

:01/80/050/00413/AM17/	:03/95/040/00431/AM17/	07.09.2016	Date: 14.03.2017
Decision: The Committee noted that the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 14.03.2017.			

Case No.:28/19/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00423/AM17/	RLA File :05/24/040/00196/AM17/	Lic.No/Date:0510399639 07.09.2016	Defer Date: 14.03.2017
52	Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/52 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 14.03.2017.		

Case No.:41/19/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00436/AM17/	RLA File :05/23/040/00263/AM17/	Lic.No/Date:0510399641 07.09.2016	Defer Date: 14.03.2017
53	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 12.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.		

Case No.:20/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00415/AM17/	RLA File :03/95/040/00422/AM17/	Lic.No/Date:0310807693 08.09.2016	Defer Date: 14.03.2017
54	Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/54 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1 to 5, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 6 to 8 & 15 to 18 in Nos. also in addition to their weights. 5. Quantity of import item at Sl. No. 9 in meters. also in addition to its weight. 6. Detailed calculations for the quantity of import item at Sl. No. 9 supported by length and number of pipes/tubes in the export products.		

Case is deferred to 14.03.2017.

55	Case No.:23/19/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00418/AM17/	RLA File :05/23/040/00254/AM17/	Lic.No/Date:0510399652 08.09.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note dated 31.01.2017 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.				

56	Case No.:29/19/80-ALC2/2016	Party Name: SENIOR INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00424/AM17/	RLA File :05/24/040/00288/AM17/	Lic.No/Date:0510399661 08.09.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 as under:- - Quantities of import items at Sl. No. 1 to 11 & 13 to 22 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 12 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 1. - Quantity of import item at Sl. No. 23 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 2. RA may take further necessary action accordingly.				

57	Case No.:25/19/80-ALC2/2016	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00420/AM17/	RLA File :05/23/040/00267/AM17/	Lic.No/Date:0510399682 12.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 14.03.2017.				

58	Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 11.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.				

59	Case No.:21/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2016	Status: Deferred
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		31.01.2017	
HQ File :01/80/050/00416/AM17/	RLA File :03/95/040/00475/AM17/	Lic.No/Date:0310807850 16.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/59 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No.1 to 5, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 6,7 & 8 in Nos. also in addition to their weights. 5. Separate weights of Formed Heads & Test Coupons in import item at Sl. No. 8 and basis for the quantity of Test Coupons. Case is deferred to 14.03.2017.			

	Case No.:22/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00417/AM17/	RLA File :03/95/040/00474/AM17/	Lic.No/Date:0310807813 16.09.2016	
60	Decision: The committee decided to ratify the norms based upon the written recommendation of DRDO vide letter No. DIC/SCOMET/4802/M/01 dated 11.01.2017 as under:- "Import item no. 1 to 17 allowed on net to net basis with accountability clause". RA may take further necessary action accordingly.			

	Case No.:40/19/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00435/AM17/	RLA File :03/94/040/00549/AM17/	Lic.No/Date:0310807888 19.09.2016	Defer Date: 14.03.2017
61	Decision: The Committee noted that the firm's application has been forwarded to DIPP on 30.01.2017 for comments. Case is deferred to 14.03.2017.			

	Case No.:2/22/80-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00502/AM17/	RLA File :03/95/040/00307/AM17/	Lic.No/Date:0310807894 19.09.2016	
62	Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/62 dated 31.01.2017 on repeat basis as under:- 1. Import item shall be of relevant grade as contained in the export products. 2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under: (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008. (ii) Strips: as 1.065 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.			

63	Case No.:38/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00433/AM17/	RLA File :03/94/040/00531/AM17/	Lic.No/Date:0310807938 21.09.2016	Defer Date: 14.03.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 12.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.			

64	Case No.:24/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00419/AM17/	RLA File :08/24/040/00238/AM17/	Lic.No/Date:0810138716 22.09.2016	Defer Date: 14.03.2017
	Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.			

65	Case No.:35/19/80-ALC2/2016	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00430/AM17/	RLA File :03/95/040/00318/AM17/	Lic.No/Date:0310808015 23.09.2016	Defer Date: 14.03.2017
	Decision: The Committee noted that the firm's application has been forwarded to DEIT on 18.01.2017 for comments. Case is deferred to 14.03.2017.			

66	Case No.:37/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00432/AM17/	RLA File :03/94/040/00579/AM17/	Lic.No/Date:0310808014 23.09.2016	Defer Date: 14.03.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 12.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 14.03.2017.			

67	Case No.:32/19/80-ALC2/2016	Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00427/AM17/	RLA File :03/95/040/00775/AM16/	Lic.No/Date:0310808070 26.09.2016	Defer Date: 14.03.2017
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 14.03.2017.			

68	Case No.:33/19/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:22/80-ALC2/2016	Status: Deferred
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		31.01.2017	
HQ File :01/80/050/00428/AM17/	RLA File :04/24/040/00106/AM17/	Lic.No/Date:0410162326 29.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/68 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. Specifications of import items at Sl. No. 30 to 32 and their specific use in the export products. 3. Details of import items at Sl. No. 34 to 37, 44 & 46 and their specific use in the export products. 4. Size/Specifications of import item at Sl. No. 41(Cables) and its quantity in meters. 5. Specific quantities of import items at Sl. No. 34, 44 & 46			
Case is deferred to 14.03.2017.			

69	Case No.:43/19/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

70	Case No.:8/19/80- ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

71	Case No.:1/16/80- ALC2/2016	Party Name: LUBI INDUSTRIES LLP.	Meet No/Date:22/80- ALC2/2016 31.01.2017	Status: Approved
	HQ File :01/80/050/00376/AM17/	RLA File :08/24/040/00282/AM17/	Lic.No/Date:0810138873 18.10.2016	
Decision: The committee decided to ratify the norms on repeat basis as under as per their Advance Authorization No.0810137369 dated 08.03.2016 ratified in NC meeting No.12/80 dated 13.09.2016 based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/71 dated 31.01.2017 as under:- 1. Word "relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 45485 Kgs. as 1.659 Kgs./kg. content in export products after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 263314 Kgs. as 1.626 Kgs./kg. content in export products after taking 1/3rd recovery from scrap.				

RA may take further necessary action accordingly.

72	Case No.: 34/19/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

73	Case No.: 1/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00396/AM17/	RLA File :05/23/040/00373/AM16/	Lic.No/Date:0510400143 19.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/73 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, 2. Condition of import item at Sl. No. 4 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies. Case is deferred to 14.03.2017.				

74	Case No.: 2/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00397/AM17/	RLA File :05/23/040/00451/AM16/	Lic.No/Date:0510400144 19.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/74 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, 2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies. Case is deferred to 14.03.2017.				

75	Case No.: 11/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00406/AM17/	RLA File :05/23/040/00372/AM16/	Lic.No/Date:0510400145 19.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/75 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, 2. Condition of import item at Sl. No. 4 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.				

Case is deferred to 14.03.2017.

Case No.:12/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
HQ File :01/80/050/00407/AM17/	RLA File :05/23/040/00287/AM16/	Lic.No/Date:0510400147 19.10.2016	Defer Date: 14.03.2017
76 Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/76 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
- Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, - Condition of import item at Sl. No. 3 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.			
Case is deferred to 14.03.2017.			

Case No.:26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
77			
HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:14/19/80-ALC2/2016	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
78			
HQ File :01/80/050/00409/AM17/	RLA File :04/24/040/00076/AM17/	Lic.No/Date:0410162397 20.10.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 14.03.2017.			

Case No.:4/19/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
HQ File :01/80/050/00399/AM17/	RLA File :04/24/040/00121/AM17/	Lic.No/Date:0410162406 21.10.2016	
79			
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No. 12/6/2017-TSW/79 dated 31.01.2017 as under:-			
- Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for being 1.02% of FOB Value of exports. - Quantities of import items at Sl. No. 2, 3 & 6 to 24 may be allowed on net to net basis with accountability clause.			
RA may take further necessary action accordingly.			

Case No.:5/19/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0410162407	
80			

:01/80/050/00400/AM17/	:04/24/040/00122/AM17/	21.10.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide UO No.12/6/2017-TSW/80 dated 31.01.2017 as under:- - Quantities of import items at Sl. No. 1 to 35, 37 & 38 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 36 may be allowed as 1.01 Kgs./Kg. content in export item. RA may take further necessary action accordingly.			

81	Case No.: 6/19/80-ALC2/2016 HQ File :01/80/050/00401/AM17/	Party Name: PARKER HANNIFIN INDIA PVT. LTD. RLA File :04/24/040/00100/AM17/	Meet No/Date:22/80-ALC2/2016 31.01.2017 Lic.No/Date:0410162410 24.10.2016	Status: Approved
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO Note No. 3(98)/16-TSW(B) dated 11.01.2017. (Copy to be sent to the firm & RA). RA may take further necessary action accordingly.				

82	Case No.: 3/19/80-ALC2/2016 HQ File :01/80/050/00398/AM17/	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED RLA File :04/24/040/00126/AM17/	Meet No/Date:22/80-ALC2/2016 31.01.2017 Lic.No/Date:0410162418 25.10.2016	Status: Approved
Decision: The Committee noted to ratify the norms based on Net to Net basis in terms of General Note 4 of Engineering Product. RA may take further necessary action accordingly.				

83	Case No.: 13/19/80-ALC2/2016 HQ File :01/80/050/00408/AM17/	Party Name: TERUMO PENPOL PRIVATE LIMITED RLA File :53/24/040/00020/AM17/	Meet No/Date:22/80-ALC2/2016 31.01.2017 Lic.No/Date:5310019234 27.10.2016	Status: Deferred Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

84	Case No.: 9/19/80-ALC2/2016 HQ File :01/80/050/00404/AM17/	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD. RLA File :05/24/040/00363/AM17/	Meet No/Date:22/80-ALC2/2016 31.01.2017 Lic.No/Date:0510400325 31.10.2016	Status: Deferred Defer Date: 14.03.2017
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/84 dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- - Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.				

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 Deputy Director General of Foreign Trade
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 भवन, नई दिल्ली
 Bhan, New Delhi

Case is deferred to 14.03.2017.

85	Case No.:47/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00442/AM17/	RLA File :03/94/040/00712/AM17/	Lic.No/Date:0310809108 10.11.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

86	Case No.:44/19/80-ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00439/AM17/	RLA File :31/83/040/00104/AM17/	Lic.No/Date:3110066393 11.11.2016	Defer Date: 14.03.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 14.03.2017.				

87	Case No.:48/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date:0310809187 22.11.2016	Defer Date: 14.03.2017
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 13.12.2016 for comments. Case is deferred to 14.03.2017.				

88	Case No.:45/19/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	Defer Date: 14.03.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 14.03.2017.				

89	Case No.:46/19/80-ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date: 14.03.2017
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.03.2017.				

90	Case No.: 1/22/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00501/AM17/	RLA File :09/24/040/00570/AM17/	Lic.No/Date:0910064578 12.01.2017	Defer Date: 14.03.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 14.03.2017.				

91	Case No.: 3/22/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2016 31.01.2017	Status: Deferred
	HQ File :01/80/050/00503/AM17/	RLA File :09/24/040/00553/AM17/	Lic.No/Date:0910064609 20.01.2017	Defer Date: 14.03.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 14.03.2017.				

S.No.591

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date 0710059077 dt.13.08.2008
Meeting No.22/17		RLA, No.07/24/040/00187/AM09	
Date: 31.01.2017		Request for fixation of norms.	
Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments. Case is deferred to 14.03.2017.			

S.No.592

Case No. A/R-144	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/DES. I	Lic. No. & date
Meeting No.22/17		RLA, No.03/95/040/00824/AM11	0310610931
Date: 31.01.2017		Request for amendment of norms	dt.13.01.2011
Decision: The committee decided to modify the norms based upon the written recommendation of DHI vide UO Note No. TSWB 3(64)/2010 dated 03.01.2017. (Copy to be sent to the firm & RA).			
RA may take further necessary action accordingly.			

S.No.593

Case No. A/R-146	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date 0310697187 dt.01.06.2012
Meeting No.22/17		RLA, No.03/95/040/00087/AM13	
Date: 31.01.2017		Request for amendment of norms	
Decision: The Committee noted that the firm's reply dated 18.09.2015 has been sent to DHI on 08.01.2016 for examination and comments. Case is deferred to 14.03.2017.			

S.No.594

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES. I	Lic. No. & date 0310640468
Meeting No.22/17		RLA, No.03/95/040/00166/AM152	

Date: 31.01.2017	Request for amendment of norms	dt.05.07.2011
Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments. Case is deferred to 14.03.2017.		

S.No.595

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.22/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 31.01.2017		Request for revision of norms	dt.07.12.2011
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Calculation for area/volume linked to drawing of parts manufactured out of raw material". Case is deferred to 14.03.2017.			

S.No.596

Case No. A/R-163	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.22/17		RLA, No.05/23/040/00096/AM16	0510394521
Date: 31.01.2017		Request for fixation of norms	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 14.03.2017.			

S.No.597

Case No. A/R-164	M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
Meeting No.22/17		RLA, No.08/24/040/00023/AM16	0810135195
Date: 31.01.2017		Request for revision of norms	dt.06.05.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 14.03.2017.			

S.No.598

Case No. A/R-32	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00351/AM16/DES.I	Lic. No. & date
Meeting No.22/17		RLA, No.03/95/050/00249/AM16	0310798796
Date: 31.01.2017		Request for revision of norms	dt.10.09.2015
Decision: The Committee noted that DIPP vide UO No.12/6/2017-TSW/32-A/R dated 31/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Reduction in weight of Alloy Steel Plates (import item at Sl. No. 1) because of procurement of 2 Heads from foreign vendor instead of fabrication from Alloy Steel Plates is 110.775 MT. Whereas, increase in weight of formed heads import item at Sl. No.7) is 506 MT and the same may be clarified. 2. Net weight of indigenous items in the export product. 3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 4. For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated. Case is deferred to 14.03.2017.			

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Udyog Bhawan, New Delhi

S.No.599

Case No. A/R-35	M/s. Arioli	HQF.No.01/80/050/00211/AM15/DES.I	Lic. No. & date
Meeting No.22/17	Textiles	RLA, No.34/21/040/00090/AM15	3410040214
Date: 31.01.2017	Machinery Pvt. Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014
Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments. Case is deferred to 14.03.2017.			

S.No.600

Case No. A/R-36	M/s. Freedom	HQF.No.01/80/050/00526/AM15/DES.I	Lic. No. & date
Meeting No.22/17	Ophthalmic Pvt.	RLA, No.04/24/040/00231/AM15	0410159838
Date: 31.01.2017	Ltd., Hosur(TN)	Request for revision of norms	dt.04.12.2014
Decision: The Committee noted that the MSME (Chemical) vide OM No.TL-12024/30/2016-GC and F-DCMSME dated 23.08.2016 has provided their comments. NC decided to defer the case for the next meeting with all relevant papers. Case is deferred to 14.03.2017.			

S.No.601

Case No. A/R-51	M/s. Minda Silca	HQF.No.01/80/050/01764/AM09/DES.I	Lic. No. & date
Meeting No.22/17	Engineering	RLA, No.05/24/040/00706/AM09	0510235844
Date: 31.01.2017	Ltd., Greater Noida	Request for correction in export /import quantity of norms	dt.05.02.2009
Decision: The committee noted that the letter sent to the firm on 08.12.2016 through e-mail for Personal Hearing. Case is deferred to 14.03.2017.			

S.No.602

Case No. A/R-54	M/s. Dee	HQF.No.01/80/050/00792/AM08/DES.I	Lic. No. & date
Meeting No.22/17	Development	RLA, No.05/24/040/00238/AM07	0510205473
Date: 31.01.2017	Engineers Ltd., Faridabad	Request for ratification of norms	dt.27.06.2007
Decision: The Committee noted that the firm's request dated 14.05.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 14.03.2017.			

S.No.603

Case No. A/R-81	M/s. TPP	HQF.No.01/80/050/00037/AM17/DES.I	Lic. No. & date
Meeting No.22/17	Boilers Pvt.	RA.F.No.03/95/040/00696/AM16	0310801039
Date: 31.01.2017	LTd., Mumbai	Request for revision of norms	dt.15.12.2015
Decision: The Committee decided to maintain status quo for %age wastage as per decision taken in the Meeting No.2/80 dated 26.04.2016 for the above case.			
RA may take further necessary action accordingly.			

S.No.604

Case No. A/R-95	M/s. Motherson	HQF.No.01/80/050/00386/AM16/DES.I	Lic. No. & date
Meeting No.22/17	Sumi Systems	RA.F.No.05/24/040/00382/AM16	0510396342
Date: 31.01.2017	Ltd., New Delhi	Request for fixation of norms	dt.16.11.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 14.03.2017.

S.No.605

Case No. A/R-98	M/s. Doowon	HQF.No.01/80/050/00148/AM17/DES.I	Lic. No. & date
Meeting No.22/17	Automotive	RA.F.No.04/24/040/00195/AM16	0410161438
Date: 31.01.2017	Systems India Pvt. Ltd., Kanchipuram (TN)	Request for revision of norms	dt.17.12.2015

Decision: The committee decided to maintain status quo as per decision taken in the Meeting No.07/80 dated 05.07.2016 for the above case.

RA may take further necessary action accordingly.

S.No.606

Case No. A/R - 126	M/s Bharat Heavy	F.No.01/81/162/672/AM08/DES.I/Pt.File	Lic. No. and date
Meeting No.22/17	Electricals	RLA No.04/24/040/00482/AM07	0410089879
Date: 31.01.2017	Limited, Chennai	Request for amendment in export product weight of norms.	dt.08.06.2007

Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.607

Case No. A/R - 127	M/s Bharat Heavy	F.No.01/80/050/00440/AM12/DES.I	Lic. No. and date
Meeting No.22/17	Electricals	RLA No.04/24/040/00217/AM12	0410131227
Date: 31.01.2017	Limited, Chennai	Request for amendment in export product weight of norms.	dt.02.12.2011

Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.608

Case No. A/R - 128	M/s Bharat Heavy	F.No.01/80/050/00413/AM12/DES.I	Lic. No. and date
Meeting No.22/17	Electricals	RLA No.04/24/040/00215/AM12	0410130775
Date: 31.01.2017	Limited, Tiruchirapalli	Request for amendment in export product weight of norms.	dt.23.11.2011

Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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S.No.609

Case No. A/R – 129	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00152/AM11/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.04/24/040/00033/AM11	0410114086
Date: 31.01.2017		Request for amendment in export product weight of norms	dt.28.05.2010
Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

S.No.610

Case No. A/R – 130	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/80/050/00906/AM11/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.04/24/040/00297/AM11	0410121519
Date: 31.01.2017		Request for amendment in export product weight of norms	dt.10.02.2011
Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

S.No.611

Case No. A/R – 131	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00491/AM10/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.04/24/040/00069/AM10	0410107827
Date: 31.01.2017		Request for amendment in export product weight of norms.	dt.15.09.2009
Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

S.No.612

Case No. A/R – 132	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00853/AM10/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.04/24/040/00322/AM10	0410112742
Date: 31.01.2017		Request for amendment in export product weight of norms.	dt 29.03.2010
Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

S.No.613

Case No. A/R – 133	M/s Bharat Heavy Electricals Limited,	F.No.01/80/050/00757/AM10/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.04/24/040/00246/AM10	0410110530
Date: 31.01.2017		Request for amendment in export	dt.04.01.2010

Tiruchirapalli	product weight of norms.	
Decision: The committee decided to modify the norms as requested by the firm's vide application dated 07.10.2016 with enclosures based upon the written recommendation of DHI vide UO Note No. TSWB 3(46)/2011 dated 03.01.2017. (Copy to be sent to the firm & RA).		
RA may take further necessary action accordingly.		

S.No.614

Case No. A/R – 134	M/s Bharat Heavy Electricals Limited, Hyderabad	F.No.01/80/050/00876/AM11/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.09/24/040/00553/AM11	0910045827
Date: 31.01.2017		Request for revision/amendment of norms.	dt.07.03.2011
Decision: The Committee noted that the firm's additional information dated 14.12.2016 has been sent to DHI on 15.12.2016 for comments. Case is deferred to 14.03.2017.			

S.No.615

Case No. A/R – 135	M/s L&T – MHI Turbine Generators Pvt. Ltd., Mumbai	F.No.01/80/050/00391/AM14/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.03/95/040/00078/AM13	0310753791
Date: 31.01.2017		Request for revision/amendment of norms.	dt.15.10.2013
Decision: The Committee noted that the firm's request dated 11.08.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 14.03.2017.			

S.No.616

Case No. A/R – 137	M/s Diligent SCM Solutions Private Limited, Secunderabad, AP.	F.No.01/80/050/00106/AM16/DES.I	Lic. No. and date
Meeting No.22/17		RLA No.09/24/040/00129/AM16	0910062161
Date: 31.01.2017		Request for fixation of norms.	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 01.09.2016 has been sent to MSME on 04.11.2016 for comments. Case is deferred to 14.03.2017.			

के० पी० सिंह/K. P. SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2, 25, 55
31/1/17

Department of Heavy Industry

For NC-I Meeting dated 31/1/2017

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
2	3110065036	Thermax	Item 1,2,11,40 -1.05Kg/Kg content in EP Item 3 to 10 -1.02Kg/Kg content in EP Item 13,14 as per C-1647, Item upto 30 (except 26,31 being deleted) under GN4 with accountability clause .
25	3110065036 per 6146	Thermax	Wastage Repeat of AA 3110066317 Item 1,2-1.05kg/kg content in EP Item 3,4,5,8,9-1.02kg/kg content in EP Item 7 net to net / GN-4 with accountability clause Item 6-as per C-1647
55	510399652	Dee Dev	Item 1 to 2,8-1.02 Kg/kg content in EP Item 3 to 7- net to net ,GN4 with accountability clause

NC may take a view


(K.K. Tiwari) 31/1/2017
Industrial Adviser

DyDGFT-DES-I

15
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 11/16/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710108727 dated 15.09.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1030 Kgs., 515 Kgs. & 103 Kgs. respectively as 1.03 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3 respectively after taking 2/3rd recovery from scrap.

Norms committee may take a view

31/1/17

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/15 dated 31/01/2017

16
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 20/16/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710108728 dated 15.09.2015)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-227, quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product.

Norms committee may take a view

31/01/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/16 dated 31/01/2017

18
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 6/16/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710109348 dated 03.02.2016)

Firm may be asked to submit the following information:

A. A. may be notified as under.

1. Taking clue from SION C-227, quantity of import item at Sl. No. 1 may be allowed as 1.10 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product.

Norms committee may take a view

[Signature]
31/01/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/18 dated 31/01/2017

DL
46
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 16/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807586 dated 02.09.2016)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
3. For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated.
4. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights.
5. Separate weights of Forged Shells & PTCs in import item at Sl. No. 3 and basis for the quantity of PTCs.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/6/2017-TSW/46 dated 31/01/2017

DL 47
31/1/17

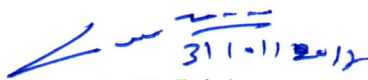
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 17/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807591 dated 02.09.2016)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3, details of components with net weights thereof may be indicated.
4. Quantities of import items at Sl. No. 4, 5, 7, 12 & 13 in Nos. also in addition to their weights.
5. Quantity of import item at Sl. No. 6 in meters. also in addition to its weight.
6. Detailed calculations for the quantity of import item at Sl. No. 6 supported by length and number of pipes in the export products.
7. Separate weights of Formed Heads & Test Coupons in import item at Sl. No. 7 and basis for the quantity of Test Coupons .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/47 dated 31/01/2017

49
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 42/19/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510399618 dated 05.09.2016)

Advance Authorisation may be ratified as under:

1. Net Empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 51 MT, 51 MT, 26.35 MT & 26.35 MT respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3 & 6.
3. Quantities of import items at Sl. No. 1, 2 & 6 may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
4. Total quantity of import items at Sl. No. 1 & 2 put together may be restricted as 75728 Kgs.
5. Quantity of import item at Sl. No. 3 may be allowed as 29774 Kgs. (11888 Meters) inclusive of 2 % wastage.
6. Quantities of import items at Sl. No. 4, 5, 7 & 8 may be allowed on net to net basis with accountability clause.
7. Quantities of import items at Sl. No. 9 & 10 may be allowed as applied for i.e. 2000 Kgs. each.

Norms Committee may take a view.

31/01/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/49

dated 31/01/2017

DL 52
31/1/17

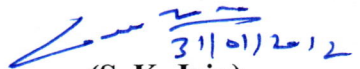
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 28/19/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510399639 dated 07.09.2016)

Firm may be asked to submit the following details:

1. Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/52

dated 31/01/2017

DL 54
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 20/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807693 dated 08.09.2016)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
3. For net weight of components to be manufactured from import items at Sl. No.1 to 5, details of components with net weights thereof may be indicated.
4. Quantities of import items at Sl. No. 6 to 8 & 15 to 18 in Nos. also in addition to their weights.
5. Quantity of import item at Sl. No. 9 in meters. also in addition to its weight.
6. Detailed calculations for the quantity of import item at Sl. No. 9 supported by length and number of pipes/tubes in the export products.

Norms committee may take a view

31/01/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/54 dated 31/01/2017

56
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 29/19/80 (M/s Senior India Pvt. Limited)
(Advance Authorization No. 0510399661 dated 08.09.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 11 & 13 to 22 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 12 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 1.
3. Quantity of import item at Sl. No. 23 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/56

dated 31/01/2017

DL 59
31/1/17

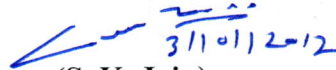
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 21/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807850 dated 16.09.2016)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export product.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
3. For net weight of components to be manufactured from import items at Sl. No.1 to 5, details of components with net weights thereof may be indicated.
4. Quantities of import items at Sl. No. 6,7 & 8 in Nos. also in addition to their weights.
5. Separate weights of Formed Heads & Test Coupons in import item at Sl. No. 8 and basis for the quantity of Test Coupons .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/6/2017-TSW/59 dated 31/01/2017

62
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 2/22/80 (M/s Phoenix Foils Pvt. Limited)
(Advance Authorization No. 0310807894 dated 19.09.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Import item shall be of relevant grade as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view

31/01/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/62 dated 31/01/2017

DL 68
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 33/19/80 (M/s BGR Energy Systems Limited)
(Advance Authorization No. 0410162326 dated 29.09.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Specifications of import items at Sl. No. 30 to 32 and their specific use in the export products.
3. Details of import items at Sl. No. 34 to 37, 44 & 46 and their specific use in the export products.
4. Size/Specifications of import item at Sl. No. 41(Cables) and its quantity in meters.
5. Specific quantities of import items at Sl. No. 34, 44 & 46

Norms committee may take a view

311-112-12

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/68 dated 31/01/2017

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31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 1/16/80 (M/s Lubi Industries LLP) (Advance Authorization No. 0810138873 dated 18.10.2016)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0810137369 dated 08.03.2016 ratified in NC meeting No. 12/80 dated 13.09.2016:

1. Word "relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 45485 Kgs. as 1.659 Kgs./kg. content in export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 263314 Kgs. as 1.626 Kgs./kg. content in export products after taking 1/3rd recovery from scrap.

Norms committee may take a view

31/1/17

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/71 dated 31/01/2017

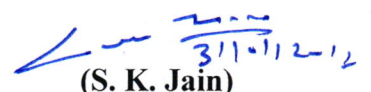
DL 73
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 1/19/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400143 dated 19.10.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
2. Condition of import item at Sl. No. 4 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/73 dated 31/01/2017

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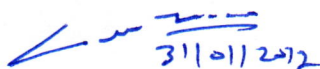
DL 74
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 2/19/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400144 dated 19.10.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/74

dated 31/01/2017

DL 75
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 11/19/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400145 dated 19.10.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
2. Condition of import item at Sl. No. 4 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.

31/01/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/75 dated 31/01/2017

DL 76
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 12/19/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400147 dated 19.10.2016)

Firm may be asked to submit the following details:

3. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
4. Condition of import item at Sl. No. 3 (brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.

31/01/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/76 dated 31/01/2017

79
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 4/19/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162406 dated 21.10.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for being 1.02 % of FOB Value of exports.
2. Quantities of import items at Sl. No. 2, 3 & 6 to 24 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/79 dated 31/01/2017

80
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. 5/19/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162407 dated 21.10.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 35, 37 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 36 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view

31/01/17

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/80

dated 31/01/2017

81
31/1/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Parker Hannifin India for ratification of norms of AA no 0410162410 dt 24-10-16.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorization of M/S Parker Hannifin India. The firm has requested for ratification of norms for export of 45 items which are auto components. It proposes to import 61 items. All the items of import except item no 14,15, 34 & 60 are in numbers & the firm has not sought any wastage on the same. Those items may be allowed under GN-4 with no wastage on number & weight terms with accountability. Item no 14,15, 34 & 60 are consumables & may be allowed with in 2 % of FOB value of export.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
11-01-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(98)/16-TSW(B)

dated

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डी ई एस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

82
31/1/2017

विषय: प्रक्रिया पुस्तक 2009-2014 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण लिए आवेदन। अग्रिम प्राधिकार पत्र सं० 0410/624/8 दिनांक 25/10/16

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार Chennai के जरिए मैसर्स Johnson Automotive Systems (I) Ltd. द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक 31/1/17 को होने वाली आगामी बैठक में विचार किया जाएगा।


(~~हस्ताक्षर~~) 29/1/16

विदेश व्यापार विकास अधिकारी
कृते महानिदेशक, विदेश व्यापार
दूरभाष: 23061562 विस्तार 265
ई-मेल: nc1.dgft@nic.in

1. ज्वाइंट आई.ए.; इस्पात मंत्रालय, उद्योग भवन, नई दिल्ली-110011
2. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
3. निदेशक, खान विभाग, शास्त्री भवन, नई दिल्ली -
4. श्री सुशील कुमार जैन, डी.ओ. औद्योगिक नीति एवं संवर्धन विभाग, कमरा नं० 429क, उद्योग भवन, नई दिल्ली-110011
5. श्री कनवलिनंदर सिंह सोढी, सहायक निदेशक डीसी (एसएसआई), निर्माण भवन।
6. निदेशक वस्त्र आयुक्त का कार्यालय, पोस्ट-बॉक्स नं० 11500, मुम्बई-20
7. निदेशक (आईपी), दूरसंचार विभाग, संचार भवन, नई दिल्ली
8. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
9. श्री आर.पी. शर्मा, औद्योगिक सलाहकार, सी एण्ड पीसी, शास्त्री भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं. 01/80/050/398/AM17/डीईएस-1, दिनांक 29/1/16
787

Inputs: Net to Net under AN-4

DSI

-48-
31/1/17

DL
84
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 31/01/2017 - Case No. 9/19/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510400325 dated 31.10.2016)

Firm may be asked to submit the following details:

1. Quantity of export items at Sl.No. 1 & 2 in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

✓ 31/01/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2017-TSW/84 dated 31/01/2017

Sl. No. 592
3/1/2017

Department of HI

Udyog Bhavan

Ref: AANo 0310610931 L&TMHPS Boiler

Export Product: 3x660 MW Pressure parts for Steam Generator, Koradi & Auxiliaries

Inputs

Item 1 to 5 - pipes and tubes -The Applicant has requested to consider net content in export product as certified by Central Excise and 4% wastage on net content.

Item 12-17- Welding consumables-As per Standard Norm C-1647

The request is supported .



(K.K.Tiwari)
Industrial Adviser

Dy DGFT , DES-I

TSWB 3(64)/2010 dated 3/1/2017

✓
Sl. No. 598
31/1/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/01/2017 - Case No. A/R-32 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310798796 dated 10.09.2015)**

Firm may be asked to submit the following information:

1. Reduction in weight of Alloy Steel Plates (import item at Sl. No. 1) because of procurement of 2 Heads from foreign vendor instead of fabrication from Alloy Steel Plates is 110.775 MT . Whereas, increase in weight of formed heads import item at Sl. No. 7) is 506 MT and the same may be clarified.
2. Net weight of indigenous items in the export product.
3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
4. For net weight of components to be manufactured from import items at Sl. No.1 & 2 , details of components with net weights thereof may be indicated.

Norms committee may take a view

✓
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2017-TSW/32-A/R dated 31/01/2017

Department of Heavy Industry**Sub: Amendment in AA- Ref from DGFT***vide application dt 7/10/16 with enclosures*

BHEL Chennai has requested for reduction in the quantity of the inputs from the earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering in sub-systems as under

1. AA No. No. 0410114086 dtd 28.05.2010

Export Product: Steam Generator Piping for 2X500MW NTPC Vindychal ,ratified weight 4356 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 700 MT to 697 MT

Import Item No. 2 Seamless AS Pipes from 1200 MT to 1172 MT

Import Item No. 5 from 14MT to 11MT

Import Item No. 3, 6, 9 & 11 to 14 to be deleted – not used in the project.

2. AA No. No. 0410089879 dtd 08.06.2007

Export Product: Steam Turbine Generator Piping for 2X250MW Neyveli TPS – II ,Weight 4660 MT

Reduction in Inputs:

Import Item No. 2 Seamless CS Pipes from 880 MT to 619 MT

Import Item No. 3 Seamless AS Pipes from 785 MT to 784 MT

Import Item No. 5 from 137 MT to 82 MT

Import Item No. 1, 4, 6 to 12 to be deleted – not used in the project.

3. AA No. No. 0410107827 dtd 15.09.2009

Export Product: Steam Generator Piping for 350MW GSEGL Hazira CCPP,Weight 2197 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 130 MT to 67 MT

Import Item No. 2 Seamless AS Pipes from 375 MT to 120 MT

Import Item No. 5 from 4 MT to 2.5 MT

Import Item No. 3, 6 & 7 to be deleted – not used in the project.

4. AA No. No. 0410110530 dtd 04.01.2010

Export Product: Steam Generator Piping for 2X500MW NTEL Vallur STPPWeight 3155 MT

Reduction in Inputs:

Import Item No. 2 Seamless AS Pipes from 1140 MT to 1067 MT

Import Item No. 3, 6, 7, 8 & 11 to 14 to be deleted – not used in the project.

5. AA No. No. 0410112742 dtd 29.03.2010

Export Product: Steam Generator Piping for 3X500MW Aravali TPS,Weight 4727 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 600 MT to 499 MT

Import Item No. 2 Seamless AS Pipes from 1710 MT to 1493 MT

Import Item No. 5 from 18 MT to 17 MT

Import Item No. 3, 6 to 9 & 11 to 14 to be deleted – not used in the project.

6. AA No. No. 0410130775 dtd 23.11.2011

Export Product: Steam Generator Piping for 5X270MW Amravati TPS Weight 10052 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 1750 MT to 333 MT

Import Item No. 3, 6, 7 to be deleted – not used in the project.

7. AA No. No. 0410121519 dtd 10.02.2011

Export Product: Steam Generator Piping for 2X500MW NLC Tuticorin, Weight 8714 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 1650 MT to 1580 MT

Import Item No. 2 Seamless AS Pipes from 1160 MT to 1129 MT

Import Item No. 5 from 18 MT to 17 MT

Import Item No. 3, 6, 7, 9, 11, 12 to be deleted – not used in the project.

8. AA No. No. 0410131227 dtd 02.12.2011

Export Product: Steam Generator Piping for 2X520MW HNPCL Vizag Weight 6469 MT

Reduction in Inputs:

Import Item No. 1 Seamless CS Pipes from 960 MT to 947 MT

Import Item No. 3, 9 to 11 to be deleted – not used in the project.

For all the cases the applicant will account for actual imports in export product and for the verification of actual total export weight, the applicant may produce copy of Sales/Excise Invoice to the RLA DGFT. Other items remain unchanged

This has the approval of JS



(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES –I

TSWB 3(46)/2011 dated 03/1/2017

Sl. No. 606
14/2/2017

ANNEXURE - A

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410089879 Dt. 08.06.2007

EP: BOILER TURBINE GENERATOR PIPING FOR 2X250 MW NEYVELI THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	PLATES & STRUCTURALS	-	3	-	327	3	317
2	SEAMLESS / WELDED CS PIPE	619	2	607	1366	2	1,339
3	SEAMLESS AS PIPE	784	2	768	-	2	-
4	SEAMLESS SS PIPE	-	2	-	-	2	-
5	FITTINGS, FORGINGS	82	0	82	161	0	161
6	BOUGHT OUT ITEMS, COMPONENTS, HANGERS AND SUPPORTS	-	0	-	583	0	583
	SUM TOTAL			1456			2401

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 3857 MT

Earlier ratified weight of the licence = 4660 MT; Reduction in Export weight = 803 MT

Pomishu

[Signature]
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T. Nagar, Chennai - 600 017

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-606-

(II) IMPORTED LIST OF ITEMS

AA No: 0410089879 Dt. 08.06.2007

EP: BOILER TURBINE GENERATOR PIPING FOR 2X250 MW NEYVELI THERMAL POWER PROJECT

SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	PLATES	MT	4	Not Imported	
2	SEAMLESS CS PIPE	MT	880	619	261
3	SEAMLESS AS PIPE	MT	785	784	1
4	SEAMLESS SS PIPE	MT	8	Not Imported	
5	FITTINGS, FORGINGS	MT	137	82	55
6	SWITCHES	NO	30	Not Imported	
7	GAUGES	NO	20	Not Imported	
8	TRAPS	NO	20	Not Imported	
9	VALVES	NO	25	Not Imported	
10	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	150	Not Imported	
11	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	300	Not Imported	
12	PUMPS - EMERGENCY BOILER FEED PUMPS	NO	2	Not Imported	

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(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410131227 Dt. 02.12.2011

ANNEXURE - A

EP: BOILER TURBINE GENERATOR PIPING FOR 2X520 MW HNPCL VIZAG THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	947	2	928	1780	2	1,744
2	SEAMLESS AS PIPE	1450	2	1421	-	2	-
3	SEAMLESS SS PIPE	-	2	-	9	2	9
4	FITTINGS, FORGINGS	211	0	211	478	0	478
5	WELDING WIRES, ELECTRODES	14	0	14	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	2	0	2	10	0	10
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	1	0	1	152	0	152
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	3	0	3	-	0	-
9	SWITCHES	-	0	-	8	0	8
10	GAUGES	-	0	-	14	0	14
11	VALVES	-	0	-	17	0	17
	INDIGENOUS ITEMS ONLY						
12	STRUCTURALS & PLATES	-	3	-	1113	3	1,080
13	INSULATION	-	0	-	198	0	198
14	COMPONENTS	-	0	-	18	0	18
15	HANGERS AND SUPPORTS	-	0	-	30	0	30
	SUM TOTAL			2580.09			3757.91

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 6338 MT

Earlier ratified weight of the licence =6469 MT; Reduction in Export weight = 131 MT

SL. No 607
14/2/2017

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Sl.No. 607
14/2/2017

ANNEXURE-B

(II) IMPORTED LIST OF ITEMS AA No: 0410131227 Dt. 02.12.2011 EP: BOILER TURBINE GENERATOR PIPING FOR 2X520 MW HNPCL VIZAG THERMAL POWER PROJECT					
SL.NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	960	947	13
2	SEAMLESS AS PIPE	MT	1450	1,450	-
3	SEAMLESS SS PIPE	MT	10	Not Imported	
4	FITTINGS, FORGINGS	NO	2500	880	1,620
5	WELDING WIRES, ELECTRODES	MT	14	14	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	80	28	52
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	100	64	36
8	HYDRAULIC SNUBBER ASSEMBLY	NO	60	20	40
9	SWITCHES	NO	50	Not Imported	
10	GAUGES	NO	50	Not Imported	
11	VALVES	NO	40	Not Imported	

Permit

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S.P. No - 608
14/2/2017

ANNEXURE - F

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410130775 Dt. 23.11.2011							
EP: BOILER TURBINE GENERATOR PIPING FOR 5X270 MW AMRAVATI THERMAL POWER PROJECT							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	333	2	327	2315	2	2,269
2	SEAMLESS AS PIPE	1700	2	1666	-	2	-
3	SEAMLESS SS PIPE	-	2	-	44	2	43
4	FITTINGS, FORGINGS	90	0	90	519	0	519
5	WELDING WIRES, ELECTRODES	15	0	15	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	40	0	40
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	151	0	151
	INDIGENOUS ITEMS ONLY						
8	STRUCTURALS & PLATES	-	3	-	794	3	771
9	INSULATION	-	0	-	163	0	163
10	COMPONENTS	-	0	-	50	0	50
11	HANGERS AND SUPPORTS	-	0	-	73	0	73
	SUM TOTAL			2097.61			4078.58

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 6176 MT

Earlier ratified weight of the licence = 10,052 MT; Reduction in Export weight = 3876 MT

Bmngke

-58-

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Sl. No. 108
14/2/2017

ANNEXURE B

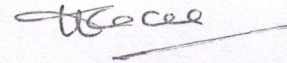
(II) IMPORTED LIST OF ITEMS

AA No: 0410130775 Dt. 23.11.2011

EP: BOILER TURBINE GENERATOR PIPING FOR 5X270 MW AMRAVATI THERMAL POWER PROJECT

SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	1750	333	1,417
2	SEAMLESS AS PIPE	MT	1700	1,700	-
3	SEAMLESS SS PIPE	MT	100	Not imported	
4	FITTINGS, FORGINGS	NO	3000	107	2,893
5	WELDING WIRES, ELECTRODES	MT	15	15	-
	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	100	Not imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	150	Not imported	

Pamisha



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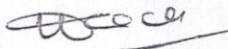
sl. No 609
19/2/2017

ANNEXURE - A

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT							
AA No: 0410114086 Dt. 28.05.2010							
EP: STEAM GENERATOR PIPING FOR 2X500 MW VINDHYACHAL THERMAL POWER PROJECT							
SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	697	2	683	509	2	499
2	SEAMLESS AS PIPE	1172	2	1148	-	2	-
3	SEAMLESS SS PIPE	-	2	-	0	2	-
4	FITTINGS, FORGINGS	130	0	130	69	0	69
5	WELDING WIRES, ELECTRODES	10.6	0	10.6	0	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	8	0	8
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	7.88	0	7.88	162	0	162
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	3.8	0	3.8		0	
9	SWITCHES	-	0	-	8	0	8
10	GAUGES	0.5	0	0.5	5	0	5
11	TRAPS	-	0	-	6	0	6
12	VALVES	-	0	-	15	0	15
13	AUXILIARY PRDS SYSTEM	-	0	-	7	0	7
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	-	0	-	3	0	3
	INDIGENOUS ITEMS ONLY						
15	STRUCTURALS & PLATES	-	3	-	868	3	842
16	INSULATION	-	0	-	680	0	680
17	COMPONENTS	-	0	-	10	0	10
18	HANGERS AND SUPPORTS	-	0	-	29	0	29
	SUM TOTAL			1983.99			2342.82

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 4327 MT

Earlier ratified weight of the licence = 4356 MT; Reduction in Export weight = 29 MT


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SP. No. 609
14/2/2017

ANNEXURE - B

(II) IMPORTED LIST OF ITEMS
AA No: 0410114086 Dt. 28.05.2010

EP: STEAM GENERATOR PIPING FOR 2X500 MW VINDHYACHAL THERMAL POWER PROJECT

SL. No	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	700	697	3
2	SEAMLESS AS PIPE	MT	1200	1,172	28
3	SEAMLESS SS PIPE	MT	6	Not Imported	
4	FITTINGS, FORGINGS	NO	4000	526	3,474
5	WELDING WIRES, ELECTRODES	MT	14	11	3
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	150	Not Imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	200	200	-
8	HYDRAULIC SNUBBER ASSEMBLY	NO	100	56	44
9	SWITCHES	NO	50	Not Imported	
10	GAUGES	NO	60	48	12
11	TRAPS	NO	40	Not Imported	
12	VALVES	NO	80	Not Imported	
13	AUXILIARY PRDS SYSTEM	NO	12	Not Imported	
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	NO	18	Not Imported	

[Signature]

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(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410121519 Dt. 10.02.2011

ANNEXURE - A

EP: BOILER TURBINE GENERATOR PIPING FOR 2X500 MW TUTICORIN THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	1580	2	1549	2480	2	2,430
2	SEAMLESS AS PIPE	1129	2	1106	-	2	-
3	SEAMLESS SS PIPE	-	2	-	53	2	52
4	FITTINGS, FORGINGS	114	0	114	306	0	306
5	WELDING WIRES, ELECTRODES	17	0	17	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	2	0	2
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	148	0	148
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	8	0	8	-	0	-
9	SWITCHES	-	0	-	4	0	4
10	GAUGES	2	0	2	3	0	3
11	TRAPS	-	0	-	1	0	1
12	VALVES	-	0	-	9	0	9
	INDIGENOUS ITEMS ONLY						
13	STRUCTURALS & PLATES	-	3	-	901	3	874
14	INSULATION	-	0	-	70	0	70
15	COMPONENTS	-	0	-	18	0	18
16	HANGERS AND SUPPORTS	-	0	-	46	0	46
	SUM TOTAL			2795.64			3961.14

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 6757 MT

Earlier ratified weight of the licence = 8714 MT; Reduction in Export weight = 1957 MT

SL. No. 610
14/02/2017DGG Cel
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Sl. No. 610
14/2/2017

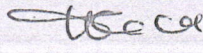
ANNEXURE - B

(II) IMPORTED LIST OF ITEMS

AA No: 0410121519 Dt. 10.02.2011

EP: BOILER TURBINE GENERATOR PIPING FOR 2X500 MW TUTICORIN THERMAL POWER PROJECT

SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	1650	1,580	70
2	SEAMLESS AS PIPE	MT	1160	1,129	31
3	SEAMLESS SS PIPE	MT	8	Not Imported	
4	FITTINGS, FORGINGS	NO	4000	266	3,734
5	WELDING WIRES, ELECTRODES	MT	18	17	1
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	120	Not Imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	100	Not Imported	
8	HYDRAULIC SNUBBER ASSEMBLY	NO	80	58	22
9	SWITCHES	NO	50	Not Imported	
10	GAUGES	NO	60	50	10
11	TRAPS	NO	40	Not Imported	
12	VALVES	NO	80	Not Imported	


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Sl. No. 611
14/2/2017

ANNEXURE - A

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410107827 Dt. 15.09.2009

EP: POWER CYCLE PIPING AND LOW PRESSURE PIPING FOR 1X350 MW HAZIRA COMBINED CYCLE POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	STRUCTURALS & PLATES	-	-	-	71	3	68.87
2	SEAMLESS / WELDED CS PIPE	67	2	66	470	2	461
3	SEAMLESS AS PIPE	120	2	118	-	2	-
4	SEAMLESS SS PIPE	-	2	-	-	2	-
5	WELDING WIRES, ELECTRODES	2.5	0	2.5	-	0	-
6	FITTINGS, FORGINGS	13	0	13	47	0	47
7	HANGER COMPONENTS & BOUGHT OUT ITEMS	-	0	-	26	0	26
	SUM TOTAL			199.27			602.74

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 802 MT

Earlier ratified weight of the licence = 2197 MT; Reduction in Export weight = 1395 MT

Pranish

K. Rajitha

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Sl. No. 611
14/2/2017

ANNEXURE-B

(II) IMPORTED LIST OF ITEMS					
AA No: 0410107827 Dt. 15.09.2009					
EP: POWER CYCLE PIPING AND LOW PRESSURE PIPING FOR 1X350 MW HAZIRA					
COMBINED CYCLE POWER PROJECT					
SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	130	67	63
2	SEAMLESS AS PIPE	MT	375	120	255
3	SEAMLESS SS PIPE	MT	3	Not Imported	
4	FITTINGS, FORGINGS	NO	600	20	580
5	WELDING WIRES, ELECTRODES	MT	4	2.5	1.5
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	75	Not Imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	120	Not Imported	

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(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410112742 Dt. 29.03.2010

EP: STEAM GENERATOR PIPING FOR 3X500 MW ARAVALI THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	499	2	489	109	2	107
2	SEAMLESS AS PIPE	1493	2	1464	-	2	-
3	SEAMLESS SS PIPE	-	2	-	-	2	-
4	FITTINGS, FORGINGS	141	0	141	39	0	39
5	WELDING WIRES, ELECTRODES	17	0	17	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	2	0	2
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	119	0	119
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	-	0	-	-	0	-
9	SWITCHES	-	0	-	5	0	5
10	GAUGES	1.5	0	1.5	7	0	7
11	TRAPS	-	0	-	5	0	5
12	VALVES	-	0	-	24	0	24
13	AUXILIARY PRDS SYSTEM	-	0	-	15	0	15
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	-	0	-	5	0	5
	INDIGENOUS ITEMS ONLY						
15	STRUCTURALS & PLATES	-	3	-	714	3	693
16	INSULATION	-	0	-	655	0	655
17	COMPONENTS	-	0	-	10	0	10
18	HANGERS AND SUPPORTS	-	0	-	29	0	29
	SUM TOTAL			2112.26			1714.82

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 3827 MT

Earlier ratified weight of the licence = 4727 MT; Reduction in Export weight = 900 MT

SL. NO. GR
19/2/2017

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ANNEXURE-A

Sl.No - 612
14/2/2017

ANNEXURE-B

(II) IMPORTED LIST OF ITEMS AA No: 0410112742 Dt. 29.03.2010 EP: STEAM GENERATOR PIPING FOR 3X500 MW ARAVALI THERMAL POWER PROJECT					
SL.NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	600	499	101
2	SEAMLESS AS PIPE	MT	1710	1,493	217
3	SEAMLESS SS PIPE	MT	6	Not Imported	
4	FITTINGS, FORGINGS	NO	6000	695	5,305
5	WELDING WIRES, ELECTRODES	MT	18	17	1
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	225	Not Imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	300	Not Imported	
8	HYDRAULIC SNUBBER ASSEMBLY	NO	150	Not Imported	
9	SWITCHES	NO	75	Not Imported	
10	GAUGES	NO	90	72	18
11	TRAPS	NO	60	Not Imported	
12	VALVES	NO	120	Not Imported	
13	AUXILIARY PRDS SYSTEM	NO	12	Not Imported	
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	NO	24	Not Imported	

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[Signature]

K. RAJITHA
SDGM / Purchase
BHEL / Piping Centre
T. Nagar, Chennai - 600 017

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(I) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410110530 Dt. 04.01.2010

EP: STEAM GENERATOR PIPING FOR 2X500 MW VALLUR THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS / WELDED CS PIPE	400	2	392	49	2	48
2	SEAMLESS AS PIPE	1067	2	1046	-	2	-
3	SEAMLESS SS PIPE	-	2	-	-	2	-
4	FITTINGS, FORGINGS	98	0	98	12	0	12
5	WELDING WIRES, ELECTRODES	16	0	16	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	1	0	1
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	79	0	79
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	-	0	-	-	0	-
9	SWITCHES	0.1	0	0.1	5	0	5
10	GAUGES	0.4	0	0.4	7	0	7
11	TRAPS	-	0	-	5	0	5
12	VALVES	-	0	-	22	0	22
13	AUXILIARY PRDS SYSTEM	-	0	-	15	0	15
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	-	0	-	10	0	10
	INDIGENOUS ITEMS ONLY						
15	STRUCTURALS & PLATES	-	3	-	432	3	419
16	COMPONENTS	-	0	-	24	0	24
17	HANGERS AND SUPPORTS	-	0	-	41	0	41
18	INSULATION	-	0	-	426	0	426
	SUM TOTAL			1552			1115

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 2667 MT

Earlier ratified weight of the licence = 3155 MT; Reduction in Export weight = 488 MT

Sl. No. 613
14/2/2017

[Signature]
K. RAJITHA
SDGM / Purchase
BHEL / Piping Centre
T. Nagar, Chennai - 600 017

Sl.no. 613
14/2/2017

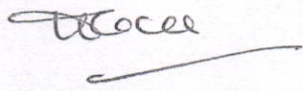
ANNEXURE B - B

(II) IMPORTED LIST OF ITEMS

AA No: 0410110530 Dt. 04.01.2010

EP: STEAM GENERATOR PIPING FOR 2X500 MW VALLUR THERMAL POWER PROJECT

SL. NO	IMPORT ITEM DESCRIPTION	UOM	Ratified import qty by NC	Imported qty	Reduction
1	SEAMLESS CS PIPE	MT	400	400	-
2	SEAMLESS AS PIPE	MT	1140	1,067	73
3	SEAMLESS SS PIPE	MT	4	Not Imported	
4	FITTINGS, FORGINGS	NO	4000	708	3,292
5	WELDING WIRES, ELECTRODES	MT	16	16	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	NO	150	Not Imported	
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	NO	250	Not Imported	
8	HYDRAULIC SNUBBER ASSEMBLY	NO	80	Not Imported	
9	SWITCHES	NO	60	16	44
10	GAUGES	NO	60	60	-
11	TRAPS	NO	60	Not Imported	
12	VALVES	NO	60	Not Imported	
13	AUXILIARY PRDS SYSTEM	NO	20	Not Imported	
14	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	NO	30	Not Imported	


K. RAJITHA
SDGM / Purchase
BHEL / Piping Centre
T. Nagar, Chennai - 600 017

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.[Click **here** and type Firm's Name]
[Click **here** and type Firm's Address]

Subject:- Ratification of the norms in respect of Advance Licence No.
[Click **here** and type Licence No]dated[Click **here** and type Licence Date] obtained
under Para 4.7 of HBP (Vol.I). **Meeting No. Date:**

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No.[Click **here** and type RLA's File No]to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above. to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **Norms Committee-I, Room No. 404, DGFT, Udyog Bhawan, New Delhi, E-mail: nc1.dgft@nic.in, Office Tel.: 23061562/ext.265,** and copy of the same must be endorsed to the technical authority mentioned below:

5.
 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, UdyogBhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, UdyogBhawan, New Delhi-110011.**
 3. **Sh.K.S. Sodhi, Asstt. Director, DC (MSME), 7th Floor NirmanBhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director. D/o Information & Technology, CGO, Complex, New Delhi – 110 003.**
 5. **Dr. Meetul Kumar, Scientist 'E', DRDO, Room No. 431, Block 'B', DRDO Bhawan, New Delhi.**

Yours faithfully,

FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/Ext.265
E-mail: nc1.dgft@nic.in

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